

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 85055 of 2016

(Arising out of Order-in-Original No. IV(16)30-101/ST/ADJ./2014/C/4420 dated 13.10.2015 passed by the Commissioner of Customs, Central Excise & Service Tax, Nagpur).

**M/s. Gurukrupa Associates & Contractors Appellant
Pvt. Ltd.**

Maharashtra Jeevan Pradhikaran Compound,
Ramnagar, Chandrapur 442 401.

Vs.

Commissioner of Central Excise, Nagpur Respondent

Telangkhedi Road, Civil Lines,
Post Box No.81, Nagpur 440 001.

Appearance:

Ms. Kiran Chavan, Advocate, for the Appellant
Shri Dilip Shinde, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. **A/86994/2021**

Date of Hearing: 18.10.2021

Date of Decision: 18.10.2021

PER: BENCH

In this matter, the issue has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and SVLDRS Form-IV filed.

2. Learned AR confirms the same.
3. Since the issue has been settled under SVLDRS, the appeal is dismissed as deemed withdrawn.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**